

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 26th June, 1978.

NOTIFICATION
INCOME TAX

No. 2364(F.No.404/101/78-ITCC): In pursuance of sub-clause (iii) of clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Banking No.1367 (F.No.404/154/76-ITCC) dated 25.6.76 as amended by notification No.1936(F.No.404/151/77-ITCC) dated 19.8.77 namely:- In the said notification, for the letters and words "Sharvshri S.N. Gupta and P.C. Abrol, the words and letters "Shri P.C. Abrol" shall be substituted.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS (DI) Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Central Revenue, New Delhi.
5. The Chief Secretary, Delhi Administration, Delhi.
6. The Joint Secretary, & Legal Adviser, Ministry of Law, N. Delhi.
7. The Commissioner of Income-tax, Delhi-I, New Delhi.
8. Bulletin Section (3 copies).
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(H. Venkataraman)

Deputy Secretary to the Government of India.

NO. CC/ITCC/2311/563/RSP/78.

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NKJ